



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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No. 550 Dispur, Friday, 8th December, 2023, 17th Agrahayana, 1945 (S. E.)

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

## NOTIFICATION

The 1st December, 2023

**No. LGL.49/2011/181.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 22nd November, 2023 is hereby published for general information.

**ASSAM ACT NO. LXII OF 2023**

**(Received the assent of the Governor on 22nd November, 2023)**

**THE ASSAM WOMEN'S UNIVERSITY  
(AMENDMENT) ACT, 2023**

## AN ACT

further to amend the Assam Women's University Act, 2013.

**Assam  
Act No.  
XXII of  
2013**

**Preamble**

Where it is expedient further to amend the Assam Women's University Act, 2013, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Seventy-fourth year of the Republic of India as follows:-

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|--------------------------------------|--|
| Short title, extent and commencement | 1. (1) This Act may be called the Assam Women's University (Amendment) Act, 2023.<br><br>(2) It shall have the like extent as the principal Act.<br><br>(3) It shall come into force at once.  |
| Amendment of section 31              | 2. In the principal Act, in section 31, in sub-section (1), in the last line, for the word "Government" appearing in between the word "to the" and "for" the words "the Comptroller and Auditor General" shall be substituted.   |
| Amendment of section 33              | 3. In the principal Act, in section 33,<br>(i) in sub-section (1), in the first line, for the word "Government" appearing in between the words "The" and "shall" the words "The Comptroller and Auditor General of India" shall be substituted.<br><br>(ii) for sub-section (2), the following shall be substituted, namely;-<br><br>"(2) The local audit shall be conducted in the manner as may be prescribed".<br><br>(iii) the sub-section (3) and sub-section (6) shall be deleted.<br><br>(iv) the sub-section (4), (5) and (7) shall be renumbered as sub-section (3), (4) and (5). |

**GEETANJALI DAS SAIKIA,**  
Secretary to the Government of Assam,  
Legislative Department, Dispur.